## PART-V

## NOTIFICATION

Dated Kohima, the 31st May 2018.

No.LAW/BILL/6-27/2018 :::: The Nagaland Road Safety Authority Act, 2013, (First Amendment) Act, 2018 (Act No. 5 of 2018) duly assented by the Hon'ble Governor of Nagaland on 9/5/2018 is published herewith for general information.

Sd/-IMTIAKUM

Deputy Secretary to the Govt. of Nagaland.

"TITLE": The Nagaland Road Safety Authority (First Amendment)
Act, 2018

An Act .

To amend the Nagaland Road Safety Authority Act, 2013 (hereinafter referred to as the Principal Act) in the manner hereinafter appearing:

Be it enacted in the Sixty Nine Year of the Republic of India as follows:

- 1. Short title and commencement:
- (i) This Act may be called the Nagaland Road Safety Authority (First Amendment Act, 2018)
- 2. Amendment of Section 3:
  - In the Principal Act, in Section 3 (3) below section 3(3)(s) the following shall be inserted, namely:
  - (t) General Manager, National Highways Infrastructure Development Corporation Limited (NHIDCL) Branch Office, Dimapur.
- 3. Amendment of Section 5:
  - (1) In the Principal Act, in Section 5(1) (b)

"Transport Commissioner" shall be substituted, namely:

- (b) Administrative Head of Transport Department, who shall be the Vice-Chairman of the Executive Committee.
- (2) Insert the following below Section 5(1) (g) namely:-
- (h) Chief Engineer, Border Roads Organisation.
- (i) Director, State Council of Education Research and Training(SCERT).

conviction, be punished with imprisonmen for a term which may extend to two years, or with fine which may extend to two thousand rupees, or

## Section 4, 5 and 6 in addition to disciplinary action:

Disciplinary action be-

7. Any action taken under Section 4, 5 or 6 sides above shall not affect, and shall be in addition to any action of a disciplinary nature or any consequence which may ensure, and to which any person may be liable by the terms and condition of his service or employment.

## Power to arrest without warrant and offences to be non-bailable:

Cognizable and nenbailable offences

8. Notwithstanding anything contained in the Code of Criminal Procedure, 1973, any Police Officer may arrest without warrant any person who is reasonably suspected of having committed any offence under this Act. All offences under this Act shall be non-bailable.

Bar of legal proceedings

9. No Suit, prosecution or other legal proceedings shall lie against any person for anything which is, in good faith, done or intended to be done, under this Act or the rules made there-